

**THE GEOGRAPHICAL INDICATIONS OF GOODS
(REGISTRATION AND PROTECTION) ACT, 1999
FORM GI – 5**

A	Request for alteration of the address of the principal place of business or of residence in India or of the address in the home country abroad in the Register of Geographical Indications are authorized user Section 28, Rule 69 Fee : Rs.300 (See entry No.5A of the First Schedule)
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In the matter of Geographical Indication No..... registered in Class

I/We¹ of being the registered proprietor / authorized user of the Geographical Indication numbered as above, request that the address of my (our) principal place of business (or residence) in India or address in my (our) home country abroad in the Register of Geographical Indication be altered to

The change of address was ordered by² on the day of 20 An officially certified copy of the order is enclosed herewith.

All communications on this request may be sent to the following address in India.

Dated this day of 20

SIGNATURE

B	Request to enter change of name or description of association of person or producers or any organization or authority in whose name a Geographical Indication is registered Section 28 (b) Fee: Rs.300 (See entry No.5B of the First Schedule)
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I (or we)¹ hereby request that my (or our) name(s) and description(s) may be entered in the Register of Geographical Indication as ²proprietor (s)/ authorized user(s) of the geographical indication No..... registered in class

I am (we are) entitled to ³the said geographical indication.

..... use the said Geographical Indication as authorized user (s). There has been no change in the actual proprietorships² / identity of authorized user(s) of the said geographical indication, but ³

The entry at present standing in the register gives my (or our) name(s) and description (3) as follows : -

A copy of this request has been served upon the ⁴authorised user(s)/proprietor(s).

All communications relating to this application may be sent to the following address in India : -

Dated this day of 20

5

SIGNATURE

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C

Request for correction of any error in the name, address or description of the registered proprietor or the authorized user of a Geographical Indication
Section 28(a)
Fee: Rs.300 (See entry No.5C of First Schedule)

In the matter of Geographical Indication No..... registered in class

I (or we)¹of being the registered proprietor/s of the Geographical Indication numbered as above, Authorized user request that the 2 address of my (our) principal place of business (or residence) in India or address in my(our) home country abroad in the Register of Geographical Indication be altered to

The change of address was ordered by² on the day of 20An officially certified copy of the order is enclosed herewith.

All communications relating to this application may be sent to the following address in India : -

All communications on this request may be sent to the following address in India.

Dated this day of 20.....

3

SIGNATURE

D

Application for the rectification of the register in

	Part B for the removal of an authorized user. Section 27, and Rule 65 Fee : 1,000 (See entry No.5D of First Schedule)	
In the matter of Geographical Indication No..... registered in the name of In Class		
I (or we) ¹hereby apply that the entry in the register in respect of the above mentioned authorized user of registered geographical indication No..... may be (removed) ² (rectified) in the following manner:-		
The grounds of my (our) application are as follows :-		
The ³ office of the Geographical Indications Registry has been entered in the register as the appropriate office in relation to this Geographical Indication.		
No action concerning the Geographical Indication in question is pending in any Court.		
All communications relating to this application may be sent to the following address in India : -		
Dated this day of 20		
		³ SIGNATURE
<i>For instruction please see overleaf</i>		

THE GEOGRAPHICAL INDICATIONS OF GOODS (REGISTRATION AND PROTECTION) ACT, 1999 FORM GI – 5		
E	Application for the division of an application made for the Registration of a Geographical Indication in different classes of goods Proviso to Section 15, rule 23(7), 82(B) Fee: Rs.1000 (See entry No.5E of First Schedule)	
In the matter of Geographical Indication No.....in class in the name of filed on		
I (or we) ¹ hereby request the Registrar to divide the application No..... or for the division of the registered Geographical Indication No..... in class Into Or for the division of the registered Geographical Indication No..... in class into or for the division of a single application in Class / classes into the following class or classes ² or to divide the specification of goods or services in Class as indicated below :		
.....		
A copy of the Registrar order on the request may be sent to the following address in India : -		

Dated this day of 20		
3		
SIGNATURE		
F	Request for search under rule 22 Fee : 500.00 (See entry No.5F of First Schedule)	
<p>The Registrar is hereby requested under rule 22 to search in class¹ in respect of² to ascertain whether any Geographical Indication are on record which resemble the trade mark sent or Geographical Indication herewith in triplicate, (each representation being mounted on a sheet of strong paper approximately 33 centimeters by 20 centimeters in size).</p> <p>All communications relating to this application may be sent to the following address in India :-</p> <p>Dated this day of 20</p> <p style="text-align: right;">3</p> <p style="text-align: right;">SIGNATURE</p>		
<i>For instruction please see overleaf</i>		

To
The Registrar of Geographical Indications
The Office of the Geographical Indications Registry, Chennai

GI-5A

1. Strike out whichever is not applicable.
2. Insert here the name of the public authority ordering the change and the date thereof
3. Signature of the registered proprietor / authorized user or of his agent.

GI-5B

1. Insert present name and address or registered proprietor or authorized user.
2. Strike out the words that are not applicable.
3. State the circumstances under which the change of name took place.
4. Strike out if not applicable.
5. Signature of applicant or his agent.

FootNote: No fee, however, payable where the application for alteration or change of name is made as a result of an order of a public authority or in consequence of a statutory.

GI-5C

1. Strike out word(s) not applicable.
2. Insert the name of the public authority ordering the change and the date thereof
3. Signature of registered proprietor or of his agent.

Footnote: No fee is, however, payable in case the alteration is made as a result of an order of a public authority in India.

GI-5D

1. State full name, address and nationality. An address for service in India should be stated if the applicant has no place of business or of residence in India.
2. Strike out the word that is not applicable.
3. Signature of the applicant or his agent.

GI-5E

1. Insert the full name, address and nationality of the applicant.
2. Mention the goods or services and the class or classes in which it is to be registered in ascending numerical order.
3. Signature of the applicant or his agent.

GI-5F

1. The Registrar's direction may be obtained if the class is not known.
2. Here specify the goods (in the class stated) in respect of which the search is to be made.
3. Signature of the applicant or his agent.

Footnote: No fee is payable in cases where the directions of the Central Government for exemption from payment of fee have been obtained.